

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**SPECIAL BENCH**

**COURT-VI**

**Item No. 204  
IB-795/ND/2020**

**IN THE MATTER OF:  
Gayatri Steels**

**...PETITIONER**

**Vs**

**M/s ASPG Infrastructure Pvt. Ltd.**

**...RESPONDENT**

**Section  
Under Section 9 of IBC**

**Order delivered on 16.10.2020  
(Virtual Hearing)**

**Coram:  
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational Creditor :Mr. Prateek Gupta, Advocate  
For the Respondent/Corporate Debtor :Mr. Rachit Ranjan, Advocate**

**ORDER**

Heard the submissions made by the counsels for both the parties. Counsel for the respondent/corporate debtor has submitted that due to technical hitch at his end he is unable to take active part in the virtual hearing. Therefore let this matter be listed after a week. Post the matter to 4<sup>th</sup> November, 2020.

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**(V.K. Subburaj)  
Member (T)**

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**(P.S.N. Prasad)  
Member (J)**